



NOTIFICATION

PART - I

In exercise of the powers conferred by Clauses (a) and (b) of Sub-Section (3) of Section 28 of the Karnataka Civil Court Act, 1964 (Karnataka Act No.21/1964), the High Court of Karnataka hereby designates the District Judges/Senior Civil Judges mentioned in Column No.2 of the table below, as the Vacation Judges, for the duration of the adjournment of District Courts mentioned in Column No.3 during the period of Dasara Vacation of 2022 noted in Column No.4.

TABLE

Sl. No.	Designation	District Court	Period	
			From	To
1	2	3	4	
	XXXXXXXXXXXXXXXXXX	XXXXXXXXXXXX	XXXXXXXXXXXXXXXXXX	
27.	I Addl. District and Sessions Judge, Ramanagara.	Ramanagara	03.10.2022	07.10.2022
	XXXXXXXXXXXXXXXXXX	XXXXXXXXXXXX	XXXXXXXXXXXX	XXXXXXXXXXXX

PART - II

In exercise of the powers conferred under Sub-Section (3) of Section 28 of the Karnataka Civil Courts Act, 1964, the Vacation District Judges/Senior Civil Judges are directed to dispose of urgent civil matters in which injunction, stay of proceedings and attachment orders etc., are sought for during Dasara Vacation of 2022.

PART - III

In exercise of the powers conferred under Sub-Section (5) of Section 28 of the Karnataka Civil Courts Act, 1964, the Vacation District Judges/Senior Civil Judges are directed to exercise the same administrative control over the staff of the Civil Courts that is being exercised by the Prl. District and Sessions Judge, during the period of Dasara Vacation of 2022, in the absence of Prl. District and Sessions Judge in the headquarters.

PART - IV

Wherever the Senior Civil Judges mentioned in column No.2 are designated as Vacation Senior Civil Judges, the District Judges are directed to issue a Notification as required under Sub-Section (3) of Section 10 of the Criminal Procedure Code, 1973, making provisions for the disposal of any urgent application.

In exercise of the powers conferred under Section 9(5) of the Code of Criminal Procedure, 1973, the Senior Civil Judges mentioned in Column No.2 of the above table are hereby directed to dispose of any urgent application which is, or may be, made or pending before the District Judge of the District Courts mentioned in Column No.3 of the above table, during Dasara Vacation of 2022.

During the absence of the Chief Judicial Magistrates in the station, all the Senior Civil Judges in the District, would exercise the powers of Chief Judicial Magistrate, in terms of this office Notification No.GOB(I) 2/2013, dated 2.3.2013.	Sl. No.
	1
	27.

BY ORDER OF THE HIGH COURT

PART - II

Sd/-
(MURALIDHARA PAI .B)
REGISTRAR GENERAL

ADM/12/2017

Office of the
Prl. District and Sessions Court,
Ramanagara, Dated: 29.09.2022.

MEMO

PART - III

Extract copy of the Hon'ble High Court Notification No.GOB(I) 26/2022, dated: 28.09.2022 pertaining to District Court Unit, Ramanagara is forwarded for information and necessary action.

Chief Administrative Officer,
District and Sessions Court,
Ramanagara.